Vol. 256 No. 24



Monday, <u>4<sup>th</sup> April, 2022</u> 14 Chaitra, 1944 (Saka)

PARLIAMENTARY DEBATES

# **RAJYA SABHA**

# OFFICIAL REPORT (FLOOR VERSION) (PART-II)

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Website: <u>http://rajyasabha.nic.in</u> <u>http://parliamentofindia.nic.in</u> E-mail : <u>rsedit-e@sansad.nic.in</u>

### **RAJYA SABHA**

Monday, the 4<sup>th</sup> April, 2022/14 Chaitra, 1944 (Saka)

The House met at eleven of the clock, MR. CHAIRMAN in the Chair.

#### OATH OR AFFIRMATION

MR. CHAIRMAN: Oath or Affirmation.

Shri Pabitra Margherita (Assam)

Shri Rwngwra Narzary (Assam)

Shrimati Jebi Mather Hisham (Kerala)

Shri Sandosh Kumar (Kerala)

Shri A. A. Rahim (Kerala)

Shrimati S. Phangnon Konyak (Nagaland)

#### PAPERS LAID ON THE TABLE

#### MoU between the Government of India and the MECON Limited

इस्पात मंत्रालय में राज्य मंत्री (श्री फग्गनसिंह कुलस्ते) : महोदय, मैं 2021-22 के वर्ष के लिए भारत सरकार (इस्पात मंत्रालय) और मेकॉन लिमिटेड के बीच संपन्न सहमति ज्ञापन की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ।

[Placed in Library. See No. L.T. 7004/17/22]

#### Notification of the Ministry of Civil Aviation

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (GENERAL (RETD.) V.K. SINGH): Sir, I lay on the Table, under Section 14A of the Aircraft Act, 1934 along with explanatory note, a copy (in English and Hindi) of the Ministry of Civil

Aviation Notification No. G.S.R. 112 (E), dated the 14<sup>th</sup> February, 2022, publishing the Aircraft (Carriage of Dangerous Goods) (Amendment) Rules, 2022.

[Placed in Library. See No. L.T. 6865/17/22]

#### Report and Accounts $\left(2020\mathchar`-21\right)$ of MECL, Nagpur and related papers

खान मंत्रालय में राज्य मंत्री (श्री दानवे रावसाहेब दादाराव) : महोदय, मैं कंपनी अधिनियम, 2013 की धारा 394 की उप धारा (1) (ख) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ :

- (a) Forty-ninth Annual Report and Accounts of the Mineral Exploration Corporation Limited (MECL), Nagpur, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation. [Placed in Library. See No. L.T. 7008/17/22]
- I. Reports and Accounts (2020-21) of various MSME-Tool Rooms & Centres and related papers
- II. MoU between the Government of India and NSIC

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री (श्री भानु प्रताप सिंह वर्मा) : महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ :

- I. (i) (a) Twenty-ninth Annual Report and Accounts of the MSME-Tool Room (Central Tool Room and Training Centre), Bhubaneswar, for the year 2020-21, together with the Auditor's Report on the Accounts.
  - (b) Statement by Government accepting the above Report.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6878/17/22]

- (ii) (a) Annual Report and Accounts of the MSME-Technology Centre (Indo Danish Tool Room), Jamshedpur, Jharkhand, for the year 2020-21, together with the Auditor's Report on the Accounts.
  - (b) Statement by Government accepting the above Report.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6874/17/22]

- (iii) (a) Annual Report and Accounts of the MSME-Tool Room (Central Tool Room and Training Centre), Kolkata, West Bengal, for the year 2020-21, together with the Auditor's Report on the Accounts.
  - (b) Statement by Government accepting the above Report.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6877/17/22]

- (iv) (a) Annual Report and Accounts of the MSME-Technology Centre (Tool Room and Training Centre), Guwahati, Assam, for the year 2020-21, together with the Auditor's Report on the Accounts.
  - (b) Statement by Government accepting the above Report.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6880/17/22]

- (v) (a) Annual Report and Accounts of the MSME-Technology Centre (Indo German Tool Room), Aurangabad, Maharashtra, for the year 2020-21, together with the Auditor's Report on the Accounts.
  - (b) Statement by Government accepting the above Report.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6888/17/22]

- (vi) (a) Twenty-ninth Annual Report and Accounts of the MSME-Technology Centre (Indo German Tool Room), Indore, for the year 2020-21, together with the Auditor's Report on the Accounts.
  - (b) Statement by Government accepting the above Report.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6886/17/22]

(vii) (a) Twenty-ninth Annual Report and Accounts of the MSME-Tool Room (Indo German Tool Room), Ahmedabad, Gujarat, for the year 2020-21, together with the Auditor's Report on the Accounts.

- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6882/17/22]

- (viii) (a) Annual Report and Accounts of the MSME-Technology Centre (Central Tool Room), Ludhiana, Punjab, for the year 2020-21, together with the Auditor's Report on the Accounts.
  - (b) Statement by Government accepting the above Report.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6890/17/22]

- (ix) (a) Annual Report and Accounts of the MSME-Tool Room (Central Institute of Hand Tools), Jalandhar, Punjab for the year 2020-21, together with the Auditor's Report on the Accounts.
  - (b) Statement by Government accepting the above Report.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6875/17/22]

- (x) (a) Fifty-first Annual Report and Accounts of the MSME-Tool Room
  (Central Institute of Tool Design), Hyderabad, Telangana, for the year
  2020-21, together with the Auditor's Report on the Accounts.
  - (b) Statement by Government accepting the above Report.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6876/17/22]

- (xi) (a) Annual Report and Accounts of the MSME-Technology Development Centre (Institute for Design of Electrical Measuring Instruments), Mumbai, Maharashtra, for the year 2020-21, together with the Auditor's Report on the Accounts.
  - (b) Statement by Government accepting the above Report.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

- (xii) (a) Annual Report and Accounts of the MSME-Technology Development Centre (Electronics Services and Training Centre), Ramnagar, Uttarakhand, for the year 2020-21, together with the Auditor's Report on the Accounts.
  - (b) Statement by Government accepting the above Report.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6891/17/22]

- (xiii) (a) Annual Report and Accounts of the MSME-Technology Development Centre (Process and Product Development Centre), Agra, Uttar Pradesh for the year 2020-21, together with the Auditor's Report on the Accounts.
  - (b) Statement by Government accepting the above Report.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6879/17/22]

- (xiv) (a) Annual Report and Accounts of the MSME-Technology Development Centre (Process cum Product Development Centre), Meerut, Uttar Pradesh for the year 2020-21, together with the Auditor's Report on the Accounts.
  - (b) Statement by Government accepting the above Report.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6889/17/22]

- (xv) (a) Annual Report and Accounts of the MSME-Technology Development Centre (Centre for the Development of Glass Industry), Firozabad, Uttar Pradesh, for the year 2020-21, together with the Auditor's Report on the Accounts.
  - (b) Statement by Government accepting the above Report.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6884/17/22]

- (xvi) (a) Annual Report and Accounts of the MSME-Technology Development Centre (Fragrance and Flavour Development Centre), Kannauj, Uttar Pradesh, for the year 2020-21, together with the Auditor's Report on the Accounts.
  - (b) Statement by Government accepting the above Report.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6883/17/22]

- (xvii) (a) Annual Report and Accounts of the MSME-Technology Development Centre (Central Footwear Training Institute (CFTI)), Agra, Uttar Pradesh, for the year 2020-21, together with the Auditor's Report on the Accounts.
  - (b) Statement by Government accepting the above Report.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6881/17/22]

- (xviii) (a) Annual Report and Accounts of the MSME-Technology Development Centre (Central Footwear Training Institute (CFTI)), Chennai, Tamil Nadu, for the year 2020-21, together with the Auditor's Report on the Accounts.
  - (b) Statement by Government accepting the above Report.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6885/17/22]

- (xix) (a) Annual Report and Accounts of the MSME-Technology Centre Bhiwadi, Haryana, for the year 2020-21, together with the Auditor's Report on the Accounts.
  - (b) Statement by Government accepting the above Report.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6871/17/22]

 (xx) (a) Annual Report and Accounts of the MSME-Technology Centre Bhopal, Madhya Pradesh, for the year 2020-21, together with the Auditor's Report on the Accounts.

- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6870/17/22]

- (xxi) (a) Annual Report and Accounts of the MSME-Technology Centre Rohtak, Haryana, for the year 2020-21, together with the Auditor's Report on the Accounts.
  - (b) Statement by Government accepting the above Report.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6872/17/22]

- (xxii) (a) Annual Report and Accounts of the MSME- Technology Centre Pudi (Visakhapatnam), Andhra Pradesh for the year 2020-21, together with the Auditor's Report on the Accounts.
  - (b) Statement by Government accepting the above Report.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 6873/17/22]

II. Memorandum of Understanding between the Government of India (Ministry of Micro, Small and Medium Enterprises) and the National Small Industries Corporation Limited (NSIC), for the year 2021-22. [Placed in Library. See No. L.T. 6892/17/22]

# Statements showing action taken by the Government on the various assurances, promises and undertakings

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Statements showing action taken by the Government on the

various assurances, promises and undertakings given during the Session shown against each:-

1.	Statement No. XXIX	Two Hundred and Twenty Eighth, 2013
2.	Statement No. XXVII	Two Hundred and Thirty Second, 2014
3.	Statement No. XXI	Two Hundred and Thirty Eighth, 2016
4.	Statement No. XX	Two Hundred and Thirty Ninth, 2016
5.	Statement No. XVIII	Two Hundred and Fortieth, 2016
6.	Statement No. XII	Two Hundred and Forty Seventh, 2018-19
7.	Statement No.X	Two Hundred and Forty Ninth, 2019
8.	Statement No.X	Two Hundred and Fiftieth, 2019
9.	Statement No. IX	Two Hundred and Fifty First, 2020
10.	Statement No. VIII	Two Hundred and Fifty Third, 2021
11.	Statement No. VI	Two Hundred and Fifty Fourth, 2021
12.	Statement No. II	Two Hundred and Fifty Fifth, 2021
13.	Statement No. II	Two Hundred and Fifty Sixth, 2022
		[Placed in Library. For 1 to 13 See No. L.T. 7042/17/22]

#### Report and Accounts (2020-21) of OIDB, New Delhi and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of my colleague, Shri Rameswar Teli, I lay on the Table, under sub-section (4) of Section 20 of the Oil Industry (Development) Act, 1974, a copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the Oil Industry Development Board (OIDB), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Board.

[Placed in Library. *See* No. L.T. 6893/17/22]

- I. Notifications of the Ministry of Housing and Urban Affairs
- II. Report and Accounts (2019-20) of LBDB, Kavaratti, Lakshadweep and related papers

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री कौशल किशोर) : महोदय, मैं निम्नलिखित

पत्र सभा पटल पर रखता हूँ :

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Housing and Urban Affairs, under Section 58 of the Delhi Development Act,1957:-

- (1) S.O. 1022 (E), dated the 8<sup>th</sup> March, 2022, publishing fixation of use conversion charges for Mixed Use/Commercial Use of Premises and Shopcum-residence plots/Complexes later designated as LSCs.
- (2) S.O. 1023 (E), dated the 8<sup>th</sup> March, 2022, publishing fixation of rates to be applied for enhanced FAR for residential properties, Coop. Group Housing, Mixed Use/Commercial streets and commercial properties (excluding hotel and parking plots) arising out of MPD 2021.

[Placed in Library. For (1) and (2) See No. L.T. 6896/17/22]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Housing and Urban Affairs, under sub-section (2) of Section 32 of the Metro Railways (Construction of Works) Act, 1978:-

- (1) S.O. 1168 (E), dated the 16<sup>th</sup> March, 2022, adding to the Schedule to the said Act, the metro alignment of metro line 10 Aerocity to Tughlakabad, metro line 8 extension from Janakpuri West to R.K. Ashram Marg, metro line 7 extension from Mukundpur (Majlis Park) to Maujpur in respect of the National Capital Region in National Capital Territory of Delhi.
- (2) S.O. 1169 (E), dated the 16<sup>th</sup> March, 2022, adding to the Schedule to the said Act, the metro alignments of Mumbai Metro Rail Project Metro Line-4A, Metro Line-7A, Metro Line-9, Metro Line-10, Metro Line-11 and Metro Line-12 in respect of the metropolitan area of Mumbai.

[Placed in Library. For (1) and (2) See No. L.T. 6897/17/22]

- II. A copy each (in English and Hindi) of the following papers:-
  - (a) Annual Report and Accounts of the Lakshadweep Building Development Board (LBDB), Kavaratti, Lakshadweep, for the year 2019-20, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Board.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6894/17/22]

- I. Report (2020-21) of the Cantonment Boards, New Delhi and related papers
- II. MoUs between the Government of India and HAL, Bengaluru; and BEML, Bengaluru

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI AJAY BHATT): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:-

- I. (a) Annual Administration Reports of the Cantonment Boards, New Delhi, for the year 2020-21.
  - (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 7043/17/22]

- II. (i) Memorandum of Understanding between the Government of India, (Department of Defence Production, Ministry of Defence) and Hindustan Aeronautics Limited (HAL) Bengaluru, for the year 2021-22. [Placed in Library. See No. L.T. 6901/17/22]
  - (ii) Memorandum of Understanding between the Government of India, (Department of Defence Production, Ministry of Defence) and BEML Limited Bengaluru, for the year 2021-22.

[Placed in Library. See No. L.T. 6902/17/22]

#### MESSAGE FROM LOK SABHA

# The Constitution (Scheduled Castes and Scheduled Tribes) Orders (Second Amendment) Bill, 2022

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Constitution (Scheduled Castes and Scheduled Tribes) Orders (Second Amendment) Bill, 2022, as passed by Lok Sabha at its sitting held on the 1<sup>st</sup> April, 2022."

Sir, I lay a copy of the Bill on the Table.

# REPORTS OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

श्रीमती कान्ता कर्दम (उत्तर प्रदेश) : महोदय, मैं अनुसूचित जातियों और अनुसूचित जनजातियों के कल्याण संबंधी समिति (2021-22) के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेज़ी और हिन्दी में) सभा पटल पर रखती हूँ :

- (i) Twelfth Report on Action Taken by the Government on the recommendations contained in the Fourth Report (Seventeenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject 'Ways and means to ensure reservation for SCs and STs in the light of Privatisation, outsourcing of work and contractual employment in Government Services, PSUs and Autonomous Bodies — in special reference to Prasar Bharati';
- (ii) Thirteenth Report on 'Reservation for Scheduled Castes and Scheduled Tribes in Central Public Sector Undertaking with special reference to Power Grid Corporation of India Limited'; and
- (iii) Fourteenth Report on 'Reservation for Scheduled Castes and Scheduled Tribes in Life Insurance Corporation of India (LIC)'.

#### STATEMENT BY MINISTER

Status of implementation of recommendations contained in the Three-Hundred and Twelfth Report of the Department-related Parliamentary Standing Committee on Industry

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री (श्री भानु प्रताप सिंह वर्मा) : महोदय, मैं सूक्ष्म, लघु और मध्यम मंत्रालय से संबंधित एमएसएमई क्षेत्र पर "कोविड-19 महामारी के प्रभाव और इसके नियंत्रण हेतु अपनाई गई प्रशमन कार्यनीति" पर विभाग संबंधित उद्योग संबंधी संसदीय स्थायी समिति के तीन सौ आठवें प्रतिवेदन में अंतर्विष्ट सिफारिशों/समुक्तियों पर सरकार द्वारा की गई कार्रवाई पर समिति के तीन सौ बारहवें प्रतिवेदन में अंतर्विष्ट सिफारिशों की कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखता हूँ।

### INFORMATION TO THE HOUSE - TIME ALLOTMENT BY BUSINESS ADVISORY COMMITTEE

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): I have to inform Members that a meeting of the Business Advisory Committee was held on the 1<sup>st</sup> of April, 2022, to allot time for Government Legislative and Other Business. The meeting was attended by some Members of the Business Advisory Committee and special invitees. The time for the Government Legislative Business was tentatively allotted, as follows:

#### **BUSINESS**

#### TIME ALLOTTED

- Consideration and passing of the Chartered Accountants, the Cost and Works Accountants
   and the Company Secretaries (Amendment) Bill, 2021, as passed by Lok Sabha.
- II. Consideration and passing of the Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities Amendment) Bill, 2022, after its introduction.

2. If the House agrees, the suggested time allotment to the Bills may be accepted.

MR. CHAIRMAN: I have received notice under Rule 267 from Shri Tiruchi Siva, Shri Binoy Viswam, Shri Abir Ranjan Biswas and Shri K.C. Venugopal about the prices of petrol, diesel and LPG. I have already...(Interruptions)...

SHRI K.C. VENUGOPAL (Rajasthan): Sir, also the issue of fertilizer ... (Interruptions)...

MR. CHAIRMAN: This has not been allowed. ...(Interruptions)... And, we had discussion during the Appropriation Bill. ...(Interruptions)... I have received notice from Shri Deepender Singh Hooda. ...(Interruptions)... Please be seated. ...(Interruptions)... You had an opportunity. Rule 267 is not the appropriate rule. So, there is no question of accepting. ...(Interruptions)... Shri Deependra Singh Huda's notice on demand for discussion on the Resolution passed by Punjab Vidhan Sabha regarding transfer of U.T. of Chandigarh is not admitted. ...(Interruptions)... So, do you want to see that the opportunity of Zero Hour for other Members is nullified? ...(Interruptions)... Please, you had enough opportunity in the Finance Bill and the Appropriation Bill to discuss all these issues. ...(Interruptions)... Nothing shall go on record. ...(Interruptions)... The House stands adjourned till 12 o'clock.

The House then adjourned at eleven minutes past eleven of the clock.

The House reassembled at twelve of the clock, THE VICE-CHAIRMAN (DR. SASMIT PATRA) in the Chair.

#### ORAL ANSWER TO QUESTION

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Question No. 331; Shri Iranna Kadadi ji.

#### **Biofuel Policy 2018**

\*331. SHRI IRANNA KADADI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether Government has introduced the new Biofuel Policy in 2018;
- (b) the details of the Letters of Intent obtained in furtherance of the Policy to manufacture biofuels, categorised by type of biofuel;
- (c) whether the country is on track to achieve target of ethanol blended petrol as mentioned in the Biofuel Policy, 2018 and, if not, the details thereof;
- (d) the details of the budget allocated for implementing the Biofuel Policy, 2018 and the amount expended till now, State-wise; and
- (e) whether the rules to be formulated under the policy are in the final stages of drafting and, if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI HARDEEP SINGH PURI): (a) to (e) A Statement is laid on the Table of the House.

#### Statement

(a) Government has notified the National Policy on Biofuels-2018 on 4th June 2018. The Government is promoting biofuels with the broader objectives of reducing import dependency, generating employment, providing better remuneration to farmers, promoting better waste management practices, etc.

(b) Public Sector Oil Marketing Companies (OMCs) float annual tender for ethanol procurement under the Ethanol Blended Petrol (EBP) Programme. For the ongoing Ethanol Supply Year (ESY) 2021-22, OMCs tendered a requirement of 459 crore litres and based on the offers received, OMCs have released Letter of Intents (Lols) for procurement of 416.33 crore litres of ethanol as on 27.03.2022.

OMCs have also floated Expression of Interests (EoI) to shortlist interested bidders who wish to enter into Long-term Off-take Agreement for supply of ethanol in the deficit States from upcoming dedicated ethanol plants.

Used Cooking Oil (UCO) has been identified as a potential raw material for biodiesel production and public sector OMCs have floated EoIs for procurement of Biodiesel produced from UCO across 300 locations. OMCs have received offers for setting up 61 plants with a production capacity of approximately 36 crore litres per annum for manufacturing Biodiesel from UCO.

With a view to promote the use of Compressed Bio Gas (CBG) as automotive fuel, Sustainable Alternative Towards Affordable Transportation (SATAT) initiative has been launched on 01.10.2018 under which OMCs have been inviting Eol from potential entrepreneurs to produce CBG. SATAT initiative envisages for establishment of 5000 CBG plants across the country with an estimated production of 15 MMT CBG per annum by 2023-24. Till 28.2.2022, Oil PSUs have released Lols for establishment of 3160 CBG plants for procurement of CBG.

(c) The National Policy on Biofuels-2018 provides an indicative target of 20% blending of ethanol in petrol and 5% blending of Biodiesel in diesel by 2030. The Government has advanced the target of 20% blending of ethanol in petrol to 2025-

2026. For the ongoing Ethanol Supply Year (ESY: 2021-22), OMCs have already achieved 9.6% blending as on 27<sup>th</sup> March, 2022.

(d) In March, 2019, Government has notified the "Pradhan Mantri JI-VAN (Jaiv Indhan-Vatavaran Anukool fasal awashesh Nivaran) Yojana" for providing financial support to integrated bio-ethanol projects for setting up second generation ethanol projects in the country using lignocellulosic biomass and other renewable feedstock. The total financial outlay for the scheme is Rs. 1969.50 crore for the period 2018-19 to 2023-24. Financial assistance of Rs. 150 crore each to the four bio-ethanol projects and Rs. 15 crore to one demonstration project being set up by Oil CPSEs have been approved under the PM JI-VAN Yojana.

(e) The biofuel policy comprehensively covers various aspects of biofuel program including strategy and approach, interventions and enabling mechanism, role of stake holders, institutional mechanism, international cooperation, etc. Pursuant to this policy, relevant procedures and processes have been put in place.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): ...(Interruptions)... First supplementary. ...(Interruptions)... Please, please. ...(Interruptions)... It is an important time. ...(Interruptions)...

श्री इरण्ण कडाडिः सर, सरकार ने राष्ट्रीय जैव ईंधन नीति, 2018 को अधिसूचित किया है, ...(व्यवधान)... लेकिन पिछले चार वर्षों में इस निधि को ...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please do not come inside the Well. ... (Interruptions)... Please do not come inside the Well. ... (Interruptions)...

श्री इरण्ण कडाडि : मैं माननीय मंत्री जी से जानना चाहूँगा कि जैव ईंधन क्षेत्र को वित्तीय सहायता देने के लिए ...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please put your question in brief. ...(Interruptions)...

श्री इरण्ण कडाडि : सरकार इस निधि को कब तक शुरू करेगी? ...(व्यवधान)...

उपसभाध्यक्ष (डा. सस्मित पात्रा) : कडाडि जी, आप प्रश्न फिर से पूछें। ...(व्यवधान)... It was not audible. माननीय मंत्री जी, आप कृपया उनका प्रश्न सुनें। ...(व्यवधान)...

श्री इरण्ण कडाडि : उपसभाध्यक्ष महोदय, सरकार ने राष्ट्रीय जैव ईंधन नीति, 2018 के अंतर्गत ...(व्यवधान)..

THE VICE-CHAIRMAN (DR. SASMIT PATRA): That is not the way. ...(Interruptions)... That is not the way. ...(Interruptions)... Hon. Member, please do not come into the Well. ...(Interruptions)... Please go back to your seats. ...(Interruptions)...

श्री इरण्ण कडाडि : सरकार ने राष्ट्रीय जैव ईंधन नीति, 2018 के अंतर्गत ...(व्यवधान)... निधि का प्रावधान किया है, ...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): That is not the way. ... (Interruptions)... That is not the way. ... (Interruptions)...

श्री इरण्ण कडाडि : लेकिन पिछले चार वर्षों में इस निधि को ...(व्यवधान)... नहीं दिया गया है। ...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): He is asking an important question. ...(Interruptions)... He is asking an important question. ...(Interruptions)... Please do not come into the Well. ...(Interruptions)... That is not the way. ...(Interruptions)...

श्री इरण्ण कडाडि : मैं मंत्री जी से जानना चाहूँगा कि जैव ईंधन क्षेत्र को वित्तीय सहायता देने के लिए सरकार इस निधि को कब तक शुरू करेगी? ...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now, hon. Minister to reply. ...(Interruptions)... Please do not come into the Well. ...(Interruptions)...

SHRI HARDEEP SINGH PURI: Sir, the policy which was commenced in 2018 achieves certain additionalities . ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): This is not the way. ...(Interruptions).... This is not the way. ...(Interruptions)....

SHRI HARDEEP SINGH PURI: Sir, it may be recalled that up to the year 2014... ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Members, please go back to your seats. ...(Interruptions)... This is not the way. ...(Interruptions)... This is not the way. ...(Interruptions)...

SHRI HARDEEP SINGH PURI: All the steps taken after 2014 resulted in... *(Interruptions)...* 

THE VICE-CHAIRMAN (DR. SASMIT PATRA): We are having an important discussion. ... (Interruptions)...

SHRI HARDEEP SINGH PURI: Ethanol blending and ethanol being available for blending up to ... (Interruptions)... 1.4 per cent ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Minister, kindly reply in brief. ...(Interruptions)... Briefly, please.

SHRI HARDEEP SINGH PURI: Today, Sir, that percentage has gone up to 9.6 per cent ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please go back to your seats. ...(Interruptions)... Question Hour is going on. ...(Interruptions)... Question Hour is going on. ...(Interruptions)...

SHRI HARDEEP SINGH PURI: Target of 20 per cent blending is being advanced to 2025, and, we have been able to do this.....(Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): This is not the way. ...(Interruptions)... This is not the way. ...(Interruptions)... Please go back to your seats. ...(Interruptions)... Please go back to your seats. ...(Interruptions)...

SHRI HARDEEP SINGH PURI: Earlier, it was limited to .....(Interruptions)....

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Question Hour is going on. ...(Interruptions)...

SHRI HARDEEP SINGH PURI: Now, with regard to the ethanol plan... ...(Interruptions)... We have introduced sugar, juice, maize, rice... ...(Interruptions)... Cellulosic ethanol production.....(Interruptions)... THE VICE-CHAIRMAN (DR. SASMIT PATRA): Kindly conclude, hon. Minister. ...(Interruptions)...

SHRI HARDEEP SINGH PURI: Cellulosic ethanol production... ... (Interruptions)... Sir, as a result of this, we have been able to control it.. ... (Interruptions)... Sir, per litre petrol price has come down ... (Interruptions)... Three-and-a-half rupees... ... (Interruptions)... We have been able to give ... (Interruptions)... the agriculture sector.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you. Second supplementary. ...(Interruptions)... Please question briefly.

श्री इरण्ण कडाडि : मेरा मंत्री जी से प्रश्न है कि क्या सरकार वर्तमान में ...(व्यवधान)..

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Question Hour is going on. ...(Interruptions)...

श्री इरण्ण कडाडि : विकसित करने के लिए कोई योजना निर्धारित कर रही है? ...(व्यवधान)..

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Minister. ... (Interruptions)...

SHRI HARDEEP SINGH PURI: Sir, last year, we were able to introduce ethanol blending up to about 300 crores litres per year ...(Interruptions)... THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please go back to your seats. I will allow the Leader of the Opposition. ...(Interruptions)...

SHRI HARDEEP SINGH PURI: As a result of the steps that we have taken, ethanol blending this year is expected to be around 450 crore litre and we plan to progressively scale it up so that we can achieve the expected ethanol blending.... (Interruptions)..

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Members, please go back to your seats. ...(Interruptions)... I will allow the Leader of the Opposition. ...(Interruptions)...

SHRI HARDEEP SINGH PURI: Sir, with regard to the target ...(Interruptions)... Around 1,000 crore litre per year ...(Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The House is adjourned till 2.00 p.m.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link <u>https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise</u>]

The House then adjourned at four minutes past twelve of the clock.

The House reassembled at two of the clock, THE VICE-CHAIRMAN (DR. SASMIT PATRA) in the Chair.

# \*DISCUSSION ON THE WORKING OF THE MINISTRY OF LABOUR AND EMPLOYMENT

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Discussion on the Working of the Ministry of Labour and Employment. ... (Interruptions)...

SHRI DEREK O'BRIEN (West Bengal): I have a point of order. ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I have just started. ...(Interruptions).... Just a minute. ...(Interruptions).... Reply to the Discussion on the Working of the Ministry of Labour and Employment raised by Shri M. Shanmugam on the 30<sup>th</sup> March, 2022. On the 30<sup>th</sup> March, 2022, the Vice-Chairman announced that the Minister will reply to the Discussion on the next day available for Government Business. ...(Interruptions).... Therefore, I call upon the Minister of Labour and Employment to reply to the Discussion.

SHRI DEREK O'BRIEN: Sir, I have a point of order.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Yes, what is your point of order?

<sup>\*</sup> Further discussion continued from 30<sup>th</sup> March, 2022.

SHRI DEREK O'BRIEN: Sir, may I suggest to please look at Rule 168? Many people have given different notices on different issues, like DMK has given notice under Rule 267 for price rise and petrol and many other people have also given notices. Ours is under Rule 168. We want the Women's Reservation Bill to be discussed in Rajya Sabha. Sir, the motion is there on Rule 168.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Rule 138, which one? ... (Interruptions)...

SHRI DEREK O'BRIEN: One minute, Sir. ...(Interruptions)... I am quoting the Rule. ...(Interruptions)...

SOME HON. MEMBER: Sir, Rule 138 is not at all relevant. ... (Interruptions)...

SHRI JOHN BRITTAS: Sir, we have ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Brittas ji, just hear please. ... (Interruptions)...

SHRI DEREK O'BRIEN: Sir, I am just requesting protection. ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): One second. I will come to hon. Minister. ... (Interruptions)...

SHRI DEREK O'BRIEN: Sir, the Ministers cannot ... (Interruptions)...

श्री उपसभाध्यक्ष (डा. सस्मित पात्रा) : माननीय देरेक ओब्राईन, आप अपना प्वाइंट ऑफ ऑर्डर बोलें। ...(व्यवधान)...

SHRI DEREK O'BRIEN: Yes, Sir. I am explaining it to you. ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please, please. ...(Interruptions)... Your point of order, Derek ji. ...(Interruptions)...

SHRI DEREK O'BRIEN: Rule 168, let me explain what it is. ...(Interruptions)... This motion on the Women's Reservation Bill should be voted on. Let the Government do it. They don't want a discussion on price rise; they don't want a discussion on fuel.

At least have this motion on the Women's Reservation Bill, and then we ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now, the hon. Minister. ...(Interruptions)... You have made your point, Derek ji. ...(Interruptions)... Fair enough. You have made your point. ...(Interruptions)... Hon. Minister, you were saying something. आप कुछ बता रहे थे। ...(व्यवधान)... I have heard you. Let the hon. Minister respond to that.

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI BHUPENDER YADAV): Sir, Rule 138 is related to petitions ...(Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please. ...(Interruptions)... Let the hon. Minister respond. ...(Interruptions)...

SHRI BHUPENDER YADAV: Sir, Rule 138 is related to petitions, not to the proceedings of the House. So, how is Rule 138 relevant to raising a point of order here? ...(Interruptions)...

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I have a point of order. ...(Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): One second. I can't keep on taking points of order. I have to take first ... (Interruptions)...

SHRI TIRUCHI SIVA: Sir, I also have a point of order. ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Do you have a point of order on this, on the point of order? ... (Interruptions)...

SHRI TIRUCHI SIVA: It is on Rule 168.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): First, all of you hon. Members, please go back to your seats. Then I can take the point of order. When the House is not in order, how can I take that? ...(Interruptions)... I want to take the point of order. Please go back to your seats. I have already allowed one point of order. Everybody please go back to your seats. If you are in your seats, I can take the point of order.

I am not denying the point of order. *...(Interruptions)...* Hon. Members, please take your seats. Let us have the House in order. It will take one second to have the House in order.

SHRI TIRUCHI SIVA: Sir, my point of order is on Rule 168 - 'Notice of a motion shall be given in writing addressed to the Secretary-General'. We have given our notice under Rule 267. The House should suspend all the listed Business and discuss the very, very important issue of hike in oil prices. And many other notices have also been given. We have given notice under Rule 267 in a proper way to the Secretary-General. Why has it not been taken up?

**उपसभाध्यक्ष** (डा. सस्मित पात्रा) : माननीय तिरुची जी, प्लीज़ आप बैठ जाइए। You have made your point of order. We all know that the hon. Chairman takes the final decision as far as any notices are given. Hon. Chairman has already taken the decision which has already been conveyed to you. Thereafter, again talking about it is just irrelevant. *...(Interruptions)...* Hon. Minister. *...(Interruptions)...* Hon. Minister for the reply on the working of the Ministry of Labour and Employment. *....(Interruptions)...* Hon. Minister. *....(Interruptions)...* Hon. Chairman has already mentioned. *....(Interruptions)...* Please go back to your seats. *....(Interruptions)....* 

श्री भूपेन्द्र यादव : उपसभाध्यक्ष महोदय, मैं सबसे पहले सभी वक्ताओं को धन्यवाद देना चाहता हूं, ...(व्यवधान)... जिन्होंने श्रमिकों जैसे महत्वपूर्ण विषय पर चर्चा में भाग लिया।...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please go back to your seats. ... (Interruptions)... This is not the way. ... (Interruptions)... This is not the way. ... (Interruptions)...

श्री भूपेन्द्र यादव : माननीय उपसभाध्यक्ष महोदय, ये सदस्य वैल में आकर शोर मचा रहे हैं, ...(व्यवधान)... मैं उनको यह कहना चाहता हूं कि यह चर्चा देश के श्रमिकों के लिए हो रही है। ...(व्यवधान)... सर, माननीय देवेगौड़ा जी कुछ कहना चाहते हैं।...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I can't hear you. ...(Interruptions)... Hon. Devegowda *ji* wants to say something. ...(Interruptions)... One second. ...(Interruptions)... One second. ...(Interruptions)... Hon. Members, hon. Devegowda *ji* wants to say something...(Interruptions)... Hon. former Prime Minister wants to say something. ...(Interruptions)... श्री भूपेन्द्र यादव : सर, देश के पूर्व प्रधान मंत्री माननीय देवेगौड़ा जी कुछ कहना चाहते हैं। ...(व्यवधान)... मैं विपक्ष के सदस्यों से यह कहना चाहता हूं कि वे कुछ तो मर्यादा रखकर उनको सुनें। ...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Members, hon. former Prime Minister wants to say something. ...(Interruptions)... Former Prime Minister, hon. Member of the House, wants to say something. ...(Interruptions)... Let us at least hear that. ...(Interruptions)...

SHRI DEREK O'BRIEN: Don't use the excuse of hon. former Prime Minister. ... (Interruptions)... That is very unfair. ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): No, no. ... (Interruptions)... He is already standing. ... (Interruptions)... The hon. Member is standing. ... (Interruptions)...

SHRI DEREK O'BRIEN: He said, "Please respect him." ...(Interruptions)... That is why we are raising the slogans? ...(Interruptions)... No. ...(Interruptions)... Please you must not use...(Interruptions)... He is a very senior Member of the House. ...(Interruptions)... We all respect him. ...(Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Absolutely. ...(Interruptions)... Absolutely. ...(Interruptions)...

SHRI DEREK O'BRIEN: But do not use this ploy...(Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Not at all. ...(Interruptions)... He is standing. ...(Interruptions)... Please appreciate, Derek ji, he is standing. ...(Interruptions)... He is standing. ...(Interruptions)... Yes, Devegowda ji. ...(Interruptions)... You are not allowing...(Interruptions)...

श्री भूपेन्द्र यादव : सर, मैं नाम इसलिए ले रहा हूं, क्योंकि जब श्री देरेक ओब्राईन जी और तिरुची शिवा जी बोलते हैं, तब पूरा विपक्ष चुप रहता है।...(व्यवधान)... आज देवेगौड़ा जी बोलना चाह रहे हैं, तो ये उनको सम्मान नहीं देना चाह रहे हैं।...(व्यवधान)... यह कोई तरीका नहीं है।...(व्यवधान)... THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please go back to your seats. ... (Interruptions)...

श्री भूपेन्द्र यादव : यह तरीका ठीक नहीं है। ...(व्यवधान)...आज देवेगौड़ा जी बात करना चाह रहे हैं।...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The House stands adjourned to meet at 1100 hours on Tuesday, the 5<sup>th</sup> April 2022.

The House then adjourned at seven minutes past two of the clock till eleven of the clock on Tuesday, the 5<sup>th</sup> April, 2022.

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